

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 525/99

Monday the 20th day of September 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Syed Mohammed Kunju  
S/o Abdul Rehman Kunju  
Small Industries Promotion Officer  
(Mechanical) Retired, Extension Centre  
Alappuzha.  
R/o Suby Nivas, Punnapra P.O.  
Alappuzha.

...Applicant.

(By advocate Mr N.Unnikrishnan)

Versus

1. The Secretary  
Ministry of Industries  
New Delhi.
2. The Development Commissioner  
Small Scale Industries  
Nirman Bhavan  
New Delhi - 110 011.
3. The Director  
Small Scale Industries Service Institute  
Thrissur, Kerala.

...Respondents.

(By advocate Mr K.R.Rajkumar, ACGSC)

The application having been heard on 20th September 1999,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

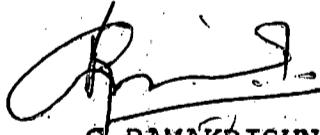
Applicant has filed this application aggrieved by the fact that his pay has not been stepped up on par with his junior despite representations made by him in that behalf. Therefore he has filed this application for setting aside Annexures A-2, A-5 and A-6 orders, for a declaration that he is entitled to stepping up of his pay with that of his junior S.P.Nair, Small Industries Promotion Officer (Mechanical) with effect from 26.4.73 and for a direction to the respondents to revise pension, gratuity, encashment of leave and such other benefits and to pay the arrears of pay and allowances with interest at 12% per annum.

2. Respondents have produced Annexure R1(a) alongwith a statement. By Annexure R1(a) the pay of the applicant has been stepped up with reference to the pay of applicant's junior, as prayed for in this application, stating that the arrears of pay and allowances on this account would be drawn and disbursed in due course.

3. Learned counsel of the applicant states that by Annexure R1(a) order, the grievance of the applicant has been redressed with the exception that the arrears remain to be disbursed to him. Therefore, the counsel states that the application may be disposed of taking note of the development in the case namely, issuance of Annexure R1(a) order and directing the respondents to disburse to the applicant the arrears without further delay.

4. In the light of the above development in this case, the application is disposed of taking note of the statement made by the learned counsel of the applicant as also Annexure R1(a) order issued by the respondents, with a direction to respondents to disburse the arrears resulting from Annexure R1(a) without undue delay. No order as to costs.

Dated 26th September 1999.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

aa.



A. V. HARIDASAN  
VICE-CHAIRMAN

Annexures referred to in this order:

A-2: True copy of order No. A-26017/17/84-A(NG) dated 14.12.87.  
A-5: True copy of letter No. A-20024/7/80-E dated 21.12.89.  
A-6: True copy of letter No. A-20024/7/80-E dated 17.5.90.  
R1(a) True copy of letter No. A-20024/16/99-E dated 13.7.99  
issued by Assistant Director.